[Shri Jyotirmov Bosu]

shall have to bring another Privilege Motion on this, and that is unfortunate

SHRI F. A. AHMED: Another point which the hon. Member has raised was about the Committee's Report. May I tell him that the Committee has asked for extension of time? In March the report will be available. As soon as it is available, the same will be placed on the table of the House.

MR. SPEAKER: Also, be sure how he gets the report from your department. Everyday it is coming. All departmental notes are not known to the Minister, but the Opposition is laying them on the Table of the House.

SHRI MUKHTIAR SINGH MALIK: Mr. Speaker, Sir, We are surprised how does the hon. Member know about this.

13.04 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. REGISTRATION OF INDIAN COTTON MILLS FEDERATION AND CENTRAL EXCISE (TWELFTH AMENDMENT) RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the table: ----

- (1) A statement (Hindi and English versions) regarding the registration of indian Cotton Mills Federation under the Indian Trade Unions Act and its liability for payment of income-tax. [Placed in Library. See No. LT-5993/73].
- (2) A copy of the Central Excise (Twelfth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 507 (E) in Gazette of India dated the 27th November, 1973 under section 38 of the Central Excises

and Salt Act, 1944. [Placed in Library. See No. LT-5994/731.

INTERNATIONAL AIRPORTS AUTHORITY OF INDIAN (CONDITIONS OF SERVICE OF CHAIRMAN AND OTHER WHOLE-TIME MEMBERS) RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHI-SHI): I beg to lay on the Table:-

> A copy of the International Airports Authority of India (Conditions of Service of the Chairman and other wholetime Members) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 717 (E) in Gazette of India dated the 29th November, 1973, under sub-section (3) of section 36 of the International Airports Authority Act. 1971. [Placed in Library. See No. LT-5995/73]

REVIEW AND ANNUAL REPJRT OF MINERALS AND METALS TRADING COR-PORATION OF INDIA LTD., NEW DELHI FOR 1972-73 AND ANNUAL ADMINISTRATIVE REPORT OF TEA BOARD, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Iimited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the Minerals and Metals Tradof India ing Corporation Limited, New Delhi, for the year 1972-73 along